C.A.No. 1411 OF 1995
ITEM NO. 109 COURT NO. 5 SECTION: III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 1411 OF 1995@@
CCCCCCCCCCCCCCCCCCCCCCCCCCCCC

FORBES GOKAK LTD. ..... APPELLANT(S)

Versus

COLLECTOR OF CENTRAL EXCISE ..... RESPONDENT(S)
(With office report)
With
C.A. No. 7086/1999 - (With office report)
C.A. 2366-2367/2001 - (With appln. for stay and with office report)
C.A. 4384/2001 - (With office report)
C.A. No. 431/2002 - (With appln. for stay and with office report)

Date: 04/12/2002 This appeal(s) was/were called on for hearing today.

CORAM:
HON'BLE MR. JUSTICE M.B. SHAH
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

For the assessee : Mr. A.M. Setalwad, Sr. Adv.
Mr. Y.F. Godrej, Adv.
Ms. Sophia Bawan, Adv.
Ms. Puja Sharma, Adv.
Mr. Rajan Narain, Adv.
(For appellants in CA Nos. 1411/95 and 7086/99 and for respondents in CA Nos. 2366-2367/2001, 4384/2001 & 431/2002)

For the C.C.E. : Mr. Raju Ramachandran, ASG.
Mr. K. Swami, Adv.
Mr. D.N. Ray, Adv.
Mr. B. Krishna Prasad, Adv.
(For respondents in CA Nos. 1411/95 and 7086/99 and for respondents in CA Nos. 2366-2367/2001, 4384/2001 & 431/2002)

UPON hearing counsel, the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J

.SP2
Mr. A.M. Setalwad, learned senior counsel appearing on behalf of the assessee commenced his arguments at 3.10 P.M. and was on his legs when the Court rose for the day leaving the matters part-heard.

.SP1

Kalyani. (JANKI BHATIA)@@
AAAA